

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 326**

TO BE ANSWERED ON THE 19TH JULY, 2022/ ASHADHA 28, 1944 (SAKA)

FACIAL RECOGNITION TECHNOLOGY

326. DR. SANJEEV KUMAR SINGARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether the Government has any proposal for bringing guidelines on the use of Facial Recognition Technology for law and order agencies;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime rest with the respective State Governments. It is an established practice in police investigation to maintain photographs as part of criminal records and use them in investigation for which States/ Union Territories have their own guidelines/

procedures. Further, the use of electronic record and information, manner of collection and storage of personal data including facial recognition, are regulated by the Information Technology Act, 2000, and Rules framed there under.
